

**Central Administrative Tribunal
Principal Bench**

**CP No.604/2018
OA No.2707/2018**

New Delhi, this the 12th day of November, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A. K. Bishnoi, Member (A)**

Raj Karan Nayyar
Presently CO EFR 1st Battalion
S/o Late Vijay Singh Nayyar
Aged 31 years
R/o CO Residence, EFR 1st Battalion,
Salua, Paschim Medinipur 721145. Applicant.

(By Advocate : Shri A. K. Behera)

Versus

Malay Kumar De
Chief Secretary
Government of West Bengal
Nabnna, Howrah 711101. Respondent.

(By Advocate : Shri Raja Chatterjee)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

This contempt case is filed alleging that the respondents did not implement the directions issued by this Tribunal in its judgment dated 06.09.2018 passed in OA No.2707/2018. It was in relation to the relieving of the applicant from the IPS cadre of West Bengal.

2. Today, it is represented before us that the respondents filed W.P. (C) No.11966/2018 before the Hon'ble Delhi High

Court against the judgment in the OA, and the High Court, in turn, disposed of the writ petition on 02.11.2018 directing that in case the respondents do not relieve the applicant by 28.02.2019, the applicant shall be deemed to have been relieved from that date itself.

3. In view of this development, nothing remains to be decided in this CP. It is accordingly closed.

(A. K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/